

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 528/93

Date of Order : 19.07.93

S. Murali

... Applicant

Vs.

1. Superintendent of Post Offices,  
Adilabad Division.
2. The Director General Department of  
Posts, Parliament Street,  
NEW DELHI - 110 001.

... Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. V. Bhimanna

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by  
Hon'ble Shri A.B.Gorthi, Member (A) ).

The short prayer of the applicant herein is for a direction to the respondent to pay him 1/4th daily allowance for the period 21.10.91 to 10.1.92 during which he underwent training in Postal Training Centre, Mysore. He also claimed reimbursement of the mess charges paid by him during the period of training. Similar matters were heard by the Tribunal in the past and such claims were allowed. We

have heard Mr. Krishna Devan and Mr. Bhimanna, learned counsel for both the parties. As the issue in hand has already been settled by the past judgements of this Tribunal, we deem it just in proper to dispose of this application also with similar order as follows :-

The applicant is entitled to reimbursement of mess charges paid by him during the period of Training from 21.10.91 to 10.1.92 and he is also entitled to 1/4th of full daily allowance for the said period, in accordance with para 3(2) of Government of India orders under SR.

If any amount had already been paid to the applicant towards the mess charges or daily allowance the same will be deducted from the amounts payable to the applicant as per this order. The respondents are hereby directed to make the said payment within a period of 3 months from the date communication of this order. No order as to costs.

Application is disposed of at the stage of ~~.....~~  
itself.

T. C. R. /  
(T.CHANDRASEKHAR REDDY)  
Member (J)

A. B. G. /  
(A.B.GORTNI)  
Member (A)

Dt. 19th July, 1993.

Dictated in Open Court.

523/7/93  
Deputy Registrar

To

1. The Superintendent of Post Offices, Adilabad Division.  
ad
2. The Director General, Dept. of Posts,  
Parliament Street, New Delhi-1.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. v. Bhimanna, Addl. CGSC.CAT.Hyd.
6. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 19-7-1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

in

O.A. No. 528 / 93

T.A. No.

(w.p. )

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

pvm

